

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 253 OF 2018 IN APPEAL NO. 3 OF 2017
& IA NO. 03 OF 2017**

Dated: 27th February, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

M/s. Sundew Properties Ltd.

...Appellant(s)

Vs.

**Telangana Electricity Regulatory Commission
& Anr.**

...Respondent(s)

Counsel for the Appellant(s) : Mr. Amit Kapur
Mr. Malcolm Desai

Counsel for the Respondent(s) : Mrs. D. Bharathi Reddy
Ms. Vidyottma for F-1

Mr. Nishant for
Mr. Rakesh Kumar Sharma for R-2

ORDER

IA. No. 253 of 2018

(Appln. for early hearing and directions)

We have heard learned counsel for the applicant/appellant.

As agreed by learned counsel for the parties, list the matter for hearing on **08.03.2018** instead of 19.03.2018 along with this application.

**(Justice N. K. Patil)
Judicial Member**

ts/mk

**(I.J. Kapoor)
Technical Member**